

LIMITATION, BENGAL ACT 1848

ACT No. XIII. of 1848

(Rep., Act 8 of 1868)

[10th June, 1848.]

Passed by the Governor General of India in Council, On the 10th June, 1848.

For limiting the time within which a Suit may be brought to contest the awards of the Revenue Authorities in the Presidency of Bengal.

FOR the greater security of possessory titles in the Presidency of Bengal derived from awards made by the Revenue Authorities under Regulation VII. of 1822, Regulation IX. of 1825, and Regulation IX. of 1833, of the Bengal Code, it is enacted as follows:

I. No suit shall be entertained in any Court for contesting the justice of any award made before the passing of this Act by the Revenue Authorities under any of the recited Regulations after the expiration of twelve years from the date of the final award.

II. After the expiration of three years from the passing of this Act, no such suit shall be entertained for contesting the justice of any such award made before the passing of this Act.

III. No such suit shall be entertained for contesting the justice of any such award made after the passing of this Act, after the expiration of three years from the date of the final award.
